



ITEM NO.22

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 73629/2025

**[Arising out of impugned final judgment and order dated 14-08-2025
in CRA No. 1222/1987 passed by the High Court of Judicature at
Allahabad]**

LEELA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 17115/2026 - CONDONATION OF DELAY IN FILING
IA No. 17117/2026 - EXEMPTION FROM FILING O.T.

Date : 23-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Manmohan Sharma, Adv.
Mr. Satish Pandey, AOR
Mr. Manish Kumar Tiwari, Adv.
Mr. Sudhakar Dwivedi, Adv.
Mr. Dr. Sandeep Singh, Adv.
Mr. Vikrant Rana, Adv.
Mr. Sanchit Garya, Adv.
Mr. Braj Kishore Mishra, Adv.
Mr. Dwaipayan Chatterjee, Adv.
Mr. Mahendra Pratap Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1. Delay condoned.**
- 2. Learned counsel for the petitioner submits that PW-1, son of the deceased, is cited as an eye-witness, however, his conduct at**

the time of incident is abnormal, as he never tried to save his father. He also submits that four other persons immediately reached at the scene of occurrence, however, none of them have been examined before the trial Court. It is next argued that the accused persons have allegedly used Ballam and Fawada to assault the deceased, however, the Ballam was not recovered and Fawada had no blood stains.

3. It is then argued that co-accused Gajjo has been acquitted, though, he was also named by PW-1 and thus, the case of the petitioner is similar to the acquitted co-accused.

4. Issue notice, returnable in eight weeks.

5. In the meanwhile, considering the above and also for the reasons that the incident took place on 17.07.1986 and the petitioner was on bail during trial as well as during the pendency of the appeal, we are inclined to suspend the sentence and release the petitioner on bail.

6. Accordingly, the petitioner be released on bail on such terms and conditions as may be imposed by the trial Court.

7. List the matter on 05.05.2026.

(MINI)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)